

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.37/2010

This the 19th day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)

Mohd. Monis Khan, aged about 27 years, S/o Late Abdul Moin Khan, R/o Khalsa Sandi, District Hardoi.

.....Applicant

By Advocate: Shri A.K. Kushawaha.

Versus.

1. Union of India through its Secretary, Department of Post and Telegraph, New Delhi.
2. Additional Director (Recruitment), Office of Chief Post Master General, Uttar Pradesh, Circle, Lucknow.
3. Post Master General, Bareilly Zone, Uttar Pradesh Circle, Bareilly.
4. Superintendent of Post Office, Hardoi Division, Hardoi.
5. Inspector of Post, West Sub Division, Hardoi.

.....Respondents

By Advocate: Shri S.P. Singh.

ORDER (Oral)

Delivered by Justice A.K. Yog, Member (J)

Heard learned counsel for the parties on both sides.

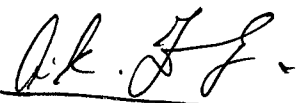
2. The OA is being disposed of without touching the issues raised in the OA.
3. According to the applicant a letter dated 18.06.2008 (Annexure-A-1 /Compilation-I) was sent to the mother of the applicant wherein it was intimated that she should have patiently wait in the matter of compassionate appointment. Learned counsel for applicant submitted that thereafter nothing has been heard. The applicant has filed various correspondence enclosed alongwith (Compilation-II) denying with the aforesaid issue. Now the applicant wants time to furnish information that what has happened after letter dated 18.06.2008. I am of the opinion that in spite of this Tribunal requiring time to furnish information, it is open to the applicant to take course of Right of



Information Act, 2005. There is nothing before me to presume that competent authority shall not comply and provide requisite information under Right of Information Act. The Tribunal is not expected to act 'Pairokar' of the litigants.

4. The OA is dismissed without touching merits of the OA. The applicant is further at liberty to approach the Tribunal after obtaining requisite information in future.

5. OA stands disposed of. No costs.


(Justice A.K. Yog)
Member (J)

Amit/-